

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01701/2019

Dated Friday the 20th day of December Two Thousand Nineteen

CORAM : HON'BLE MR. T. JACOB, Member (A)

Tamil Moni
W/o Late Mr. Vetriselvan (Deceased Additional Director General
Press Information Bureau
(Ministry of Information & Broadcasting)
7G, "Chenthamizh"
Chidambaranathan Street, R. V. Puram
Nagercoil – 629 001. ... Applicant

By Advocate M/s V. Appakutty

Vs

1. Additional Director General
Press Information Bureau
Ministry of Information and Broadcasting
26, Haddows Road
Shastri Bhavan, Chennai 600 006.

2. Principal Director General
Press Information Bureau
Ministry of Information & Broadcasting
Shastri Bhavan, New Delhi 110 001.

3. Pay & Accounts Officer (IRLA)
Ministry of Informationo and Broadcasting
7th Floor, IRLA, Phase V
Soochna Bhawan, Lodhi Road
New Delhi – 110 003.

4. Union of India, represented by
The Secretary
Ministry of Information and Broadcasting

Shastri Bhavan
New Delhi – 110 001.

5. Shantha Prem Raj
C-2/10, TNHB Flats
Ganga Nagar, Mettukuppam Road
Maduravoyal, Chennai- 600 095.

... Respondents

By Advocate Ms. Shakila Anand

ORAL ORDER**(Pronounced by Hon'ble Mr. T. Jacob, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

"1. For directing the respondents

- a. To consider the representation of the applicant dated 16.03.2019 submitted to the 1st respondent along with the Successions certificate issued by the Hon'ble High Court of Madras in respect of her deceased husband Mr. Vetriselvan and pay the Death Gratuity of Rs. 10,00,000 with interest to the applicant immediately, and
- b. To fix the Family Pension immediately without any delay and pay it regularly every month as per rules to the applicant along with arrears of pension coupled with interest worked out with effect from 16.08.2012
- c. To pay other terminal benefits such as GPF, Leave Salary, Group Insurance with interest till date to the applicant

2. To pass any such other order as this Tribunal may deem it fit in the circumstances of the case."

2. When the matter is taken up for hearing, it is submitted that the applicant has made a representation dt. 16.03.2019 which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation of the applicant and pass a speaking order within a time limit to be stipulated by this Tribunal.

3. Mrs. Shakila Anand takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits, I deem it appropriate to direct the respondent to consider the representation of the applicant dt. 16.03.2019 (Annexure A-1) in accordance

with law and relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)
20.12.2019**

SKSI